

Annexure – 3

Name of the corporate debtor: Indo Global Soft Solutions And Technologies Private Limited; Date of commencement of CIRP: 12th April 2022; List of creditors as on: 21st March 2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remark, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security Interest ¹	Amount covered by guarantee	Whether related party?	% Voting share in CoC					
1	Union Bank of India	May 04, 2022	1,738,568,031	1,724,612,739	Secured	1,724,612,739	1,724,612,739 ²	No	16%	-	-	13,955,292	-	-
2	J.C. Flowers Asset Reconstruction Private Limited ⁴	May 04, 2022	2,671,533,663	2,671,533,663	Secured	2,671,533,663	2,671,533,663 ²	No	25%	-	-	-	-	-
3	ICICI Bank Limited	May 25, 2022	1,993,625,978	1,993,625,978 ³	Secured	1,993,625,978	1,993,625,978 ²	No	19%	-	-	-	-	-
	Total		6,40,37,27,672	6,38,97,72,380		6,38,97,72,380	6,38,97,72,380		60%	-	-	13,955,292	-	-

¹ Please note that the security verification process is still underway and the list will be updated from time to time

² Please note that guarantees provided in this case secure all of the outstanding amounts

³ The claim filed by ICICI Bank Limited has been provisionally admitted, as per the Form C dated May 25, 2022 and basis further confirmation provided by ICICI Bank Limited vide mail dated June 17, 2022. RP is in process of evaluating the Deed of cancellation February 23, 2022, under the provisions of the Insolvency and Bankruptcy Code, 2016 and hence to that extent RP reserves his rights to further amend the claim admission status of ICICI Bank Limited, basis such evaluation.

⁴ As per the letter dated January 02, 2023 which was received via an email dated Jan 4, 2023 from J.C. Flowers Asset Reconstruction Private Limited (“JCF”) (“JCF Intimation”) as well as a letter dated December 30, 2022 which was received via an email dated Jan 5, 2023 from Yes Bank Limited (“YBL”) (“YBL Intimation”), it has been informed inter alia to RP that pursuant to the execution of an assignment agreement dated December 16, 2022 (“Assignment Agreement”) between JCF and YBL, YBL has assigned and transferred its Loan along with security interest in favour of JCF. Pursuant to the Assignment Agreement, JCF has become the lender in place of YBL.